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Title: Regarding formulation of the policy by Civil Aviation Ministry to give NOC to Government of Maharashtra for to rehabilitation of the slum dwellers.

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH-WEST): Hon. Speaker, Sir, I would like to draw the attention of the Government on the rehabilitation of families near Chhatrapati Shivaji Maharaj International Airport, Mumbai. In this connection, I have made a suggestion to the Government that in my parliamentary constituency, 27 Mumbai, North-West, at Juhu Airport, Airports Authority of India is having a huge vacant land. Out of this, more than 40 per cent of the land has been occupied by the slum dwellers.

As we all know, Maharashtra Government has a scheme called Slum Rehabilitation Scheme to rehabilitate slum dwellers on the land of the State Government, local self-Government and private entities. The slum dwellers have encroached the land of the Central Government. The Government should formulate a policy so that the Civil Aviation Ministry could give a 'No Objection Certificate', to the Government of Maharashtra for rehabilitating slum dwellers on the vacant land of the Airports Authority of India.

The vacant land could be utilised by private chartered flights and small aircraft to carry devotees to pilgrim centres like Shirdi, Kolhapur, Nashik and Satara in Maharashtra to ease the congestion at the Mumbai Airport. By adopting this method, the Government could rehabilitate nearly 18,000 families.

I hope and trust that the Government will consider my suggestion and will look into this matter seriously. Thank you.

**माननीय अध्यक्ष :** श्री विनायक भाउराव राऊत और श्री श्रीरंग आप्पा बारणे को श्री गजानन कीर्तिकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।